

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3231  
ANSWERED ON:12.12.2014  
DOWRY PROHIBITION ACT  
Khuba Shri Bhagwanth

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government has received any representations to amend the Dowry Prohibition Act, 1961;
- (b) if so, the details thereof;
- (c) whether the Government proposes to review/amend the provisions of the said Act; and
- (d) if so, the details thereof and the steps taken in this regard?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d):The National Commission for Women had recommended certain amendments in Dowry Prohibition Act, 1961. However, Ministry has taken a considered view on the matter and decided to drop the amendment proposed by National Commission for Women in the present form after taking into account of the comments of the High Level Committee on the Status of Women and Ministry of Home Affairs.